

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

Service Tax Appeal No. 31042 of 2018

(Arising out of **Order-in-Appeal** No.HYD-EXCUS-SC-AP2-0297-17-18-ST dated 26.02.2018
and HYD-EXCUS-SC-AP2-0298-17-18-ST dated 26.02.2018 passed by Commissioner
(Appeals-II), GST & Central Excise, Hyderabad)

M/s Venkateswara Enterprises

.... **Appellant**

D.No. 1-13-395/14,
Vinayak Nagar,
Nizamabad,
Telangana – 503 003.

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax
Medchal - GST**

.... **Respondent**

Medchal Commissionerate,
H.No. 11-4-649/B,
Opposite Mehdi Function Palace,
Above SBI Bazarghat Branch,
Lakdikapool, Hyderabad,
Telangana – 500 004.

Appearance

None for the Appellant.
Shri N. Bhanu Kiran, AR for the Respondent.

Coram:

HON'BLE Mrs. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/30273/2021

**Date of Hearing: 02.09.2021
Date of Decision:02.09.2021**

[Order per: Mrs. RACHNA GUPTA]

Request for withdrawal of appeal pursuant to applying for Sabka Vishwas Legacy Dispute Resolution Scheme has been made. Keeping in view Form No. 1, the application for the same and Form No. 4, the discharge

certificate issued in favour of the appellant by the Department as have been annexed with the application. Also keeping in view the objective of the scheme in terms of Section 127(6) of Finance Act, 2019 read with Rule 9 of said SVLDR Scheme, the request of withdrawal is accepted and the appeal is ordered to be dismissed as withdrawn.

(Dictated and pronounced in open court)

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Jaya